

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-02**  
New IA-328/2021  
In  
IB-2976(ND)/2019

**IN THE MATTER OF:**

Nuvision (Delhi) Pvt. Ltd.

**Vs.**

FLPL Logistics Pvt. Ltd.

**....FINANCIAL CREDITOR**

**....RESPONDENT**

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 01.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Intervener/RP : Mr. Abhishek Naik, Advocate.

**ORDER**

**IA-328/2021:-**

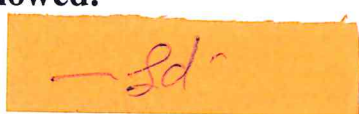
Counsel for the Resolution Professional is present and seeking for exclusion of the period of 178 days on the ground the admission order was passed on 15.01.2020 which was received by the IRP on 26.02.2020, due to which 42 days were not utilized to make progress in the CIR Process and on 25.03.2020 the National wide lockdown was declared that remained in enforce up to 31.03.2020 and thereafter during the month of June, there were restrictions, due to which the IRP could not make progress in the process.

Therefore, we are inclined to exclude 140 days from the initial period of 180 days. The IRP is directed to follow the timeline as provided under Regulation 40(A) of the CIRP Regulations and to expedite the process and file the progress reports as prescribed.

To the extent of above, the application stands **allowed**.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

Shammy

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**